

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.4158
TO BE ANSWERED ON 27.03.2023

Amendment in Environmental Protection Act

4158. SHRI RITESH PANDEY:

Will the MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of amendment orders issued under the rules and notifications under the Environmental Protection Act by the Ministry during the last three years;
- (b) the details of the number of amendments to Environment Protection Rules and Environment Impact Assessment during the last three years;
- (c) whether it is a fact that the Government has waived off the requirement of public notice under EIA 2006 by using Rule 5(4) of the Environmental Protection Rules on multiple occasions during the last three years; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) A total of sixty two (62 Nos.) amendments have been made in the various rules and notifications under Environment (Protection) Act,1986 by the Ministry during the last three years;
- (b) The Environment Protection Rules has been amended eighteen (18) times in the last three years whereas Environment Impact Assessment Notification, 2006 has been amended twenty (20) times in last three years.
- (c) & (d) In the last three years, the Ministry of Environment, Forests, and Climate Change has issued nineteen (19) notifications by using rule 5 (4) of the Environment (Protection) Rules,1986.
